

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 32265 OF 2010**

**Between:**

1. M/s. Kakatiya Cement Sugar and Industries Ltd., 1-10-140/1, Gurukrupa Ashok Nagar, Hyderabad 500 020 represented by its Managing Director, P.Venkateswarlu.
2. P.Venkateswarlu, S/o.Sri P. Veeraiah, aged about 85 years, Managing Director, M/s. Kakatiya Cement Sugar and Industries Ltd., 1-10-140/1, Gurukrupa Ashok Nagar, Hyderabad.

**...PETITIONERS**

**AND**

1. Union of India, Rep. by its Secretary, Ministry of Consumer Affairs and Public Distribution (Dept. of Sugar and Edible Oils), Krishi Bhawan, New Delhi -110 001.
2. The Joint Secretary (Sugar), Ministry of Consumer Affairs and Public Distribution (Dept. of Sugar and Edible Oils), Krishi Bhawan, New Delhi -110 001.
3. The Chief Director (Sugar), Ministry of Consumer Affairs and Public Distribution (Dept. of Sugar and Edible Oils), Krishi Bhawan, New Delhi -110 001.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of Writ of Mandamus, declaring the action of the Respondents from interfering with the petitioner company's selling its free sale sugar stocks in the open market, as being unreasonable irrational, arbitrary and violative of the rights of the petitioners guaranteed under the Constitution of India, and consequently direct the respondents herein to permit the petitioner company to sell its free sale

sugar stocks produced during the sugar year 2010-11 to discharge its contractual and statutory liabilities.

**I.A. NO: 1 OF 2010(WPMP. NO: 40999 OF 2010)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased permit the petitioner company to sell its free sale sugar Stocks manufactured during the sugar year 2010-11, to discharge its contractual and statutory liabilities, pending the disposal of the above writ petition.

**Counsel for the Petitioners: SRI J. N. BHUSHAN**

**Counsel for the Respondents: MS. ANDE VISHALA, REPRESENTS FOR  
SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**  
**AND**  
**THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

**WRIT PETITION No. 32265 of 2010**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioners.

Ms. Ande Vishala, learned counsel represents Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for the respondents.

2. Learned counsel for the respondents submits that the issue involved in the writ petition has been rendered academic on account of efflux of time.

3. The aforesaid submission is placed on record.

4. Accordingly, the writ petition is dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

**SD/-T.JAYASREE**  
**ASSISTANT REGISTRAR**

//TRUE COPY//

  
**SECTION OFFICER**

To,

1. One CC to Sri J. N. Bhushan, Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
3. Two CD Copies

TJ

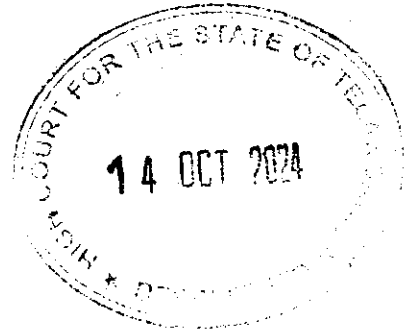
GBR 

**HIGH COURT**

**DATED:22/08/2024**

**ORDER**

**WP.No.32265 of 2010**



**DISMISSING THE WRIT PETITION AS  
INFRACTUOUS**

**WITHOUT COSTS.**

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